

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 687
TO BE ANSWERED ON 24.07.2023**

ACCIDENTS IN INDUSTRIES

**687. SHRI ARVIND GANPAT SAWANT:
DR. SANGHMITRA MAURYA:
SHRI SANJAY JADHAV:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of accidents occurring in various industries of the country;**
- (b) whether the Government has taken cognizance of the alarmingly high number of accidents, if so, the details thereof;**
- (c) the number of deaths reported by Directorate General Factory Advice Service and Labour Institutes in these industries during the last five years along with compensation given to them;**
- (d) the steps taken/being taken to address this problem;**
- (e) whether the Government has taken any action against responsible persons/industry owners who are responsible for this lapse due to inadequate occupational safety;**
- (f) whether the Government has taken cognizance of the fact that around 50 per cent posts of safety inspectors, medical inspectors and chemical inspectors are vacant in these factories; and**
- (g) if so, the steps taken/being taken by the Government to ensure appointment of adequate number inspectors in these industries?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): The Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. under the Act and the rules framed thereunder.

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The Factories Act, 1948 and the rules framed thereunder are enforced by States / Union Territories through their Chief Inspector of Factories (CIF) / Director of Industrial Safety & Health (DISH).

The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Factories Act, 1948 and rules framed thereunder. In case of violations of any of the provisions thereof, the CIF / DISH of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.

Directorate General Factory Advice Service and Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment, through correspondence with the CIF / DISH of the States / Union Territories collects information of fatal and non-fatal accidents in the factories registered under the Factories Act, 1948.

As per the information received by DGFASLI from States / Union Territories, the details of fatal and non-fatal accidents for the calendar years 2017 to 2021 is at Annexure-I and the details of prosecution and conviction under section 92 and 96 - A of the Act *ibid*, for the calendar years 2017 to 2021 is at Annexure-II. The details of compensation given to the accidents victims are not maintained by DGFASLI.

Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020. The Code has been notified on 29th September, 2020. However, it will come into force from the date notified by the Government.

(f) & (g): The posts of safety inspectors, medical inspectors and chemical inspectors are filled up by respective States / Union Territories and their details are also maintained by them.

Annexure-I

Annexure referred to in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 687 for answer on 24.07.2023 regarding Accidents in Industries.

Details of fatal and non-fatal injuries in the factories registered under Factories Act, 1948, year –wise

Years	Injuries	
	Fatal	Non-Fatal
2017	1084	4866
2018	1154	4528
2019	1127	3927
2020	1050	2832
2021	988	2803

Annexure-II

Annexure referred to in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 687 for answer on 24.07.2023 regarding Accidents in Industries.

Details of prosecutions and convictions under section 92 and 96A of Factories Act, 1948, year – wise

Years	Prosecutions launched	Convictions made
2017	8603	6415
2018	9461	5000
2019	13354	7147
2020	7490	2563
2021	9068	5012
